

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 39/AM12
HELD ON 28.12.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 39/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with ‘Plastic & Rubber Products’ held on 28.12.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Krishan Kumar, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 38/AM12 held on 21.12.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-180	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00506/AM11/DES-VII	Status: Deferred
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 3410029545 dated 08.03.2011	RLA F. No. 34/24/040/00276/AM11	

Request: **Modification in the description of Import Item No. 1.**

Decision: A copy of representation of firm was forwarded to D/o C&PC on 14.09.2011. This was followed by reminder to D/o C&PC on 17.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-181	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00069/AM12/DES-VII	Status: Deferred
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 3410030203 dated 12.05.2011	RLA F. No. 34/24/040/00008/AM12	

Request: **Modification in the description of Import Item No. 1.**

Decision: A copy of representation of firm was forwarded to D/o C&PC on 14.09.2011. This was followed by reminder to D/o C&PC on 17.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-182	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00402/AM11/DES-VII	Status: Deferred
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 3410028892 dated 24.12.2010	RLA F. No. 34/24/040/00238/AM11	

Request: **Modification in the description of Import Item No. 5(e).**

Decision: A copy of representation of firm was forwarded to D/o C&PC on 14.09.2011. This was followed by reminder to D/o C&PC on 17.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-183	NC No.: 39/AM12 Dated: 28.12.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 held on 08.06.2011 against five advance authorizations.

Decision: Various cases of the M/s Diab Core Materials Pvt. Ltd., Chennai were discussed in Norms Committee. In these cases NC had already fixed norms after providing PH to firm based on information provided by the firm as per the comments of D/o C&PC. Subsequently, the firm has sent various representations pointing out that wastage norms are not sufficient. These representations were forwarded to D/o C&PC.

2. D/o C&PC vide its OM No. 46011/16/2009-PC.II dated 22.12.2011 has informed that the representation were examined on volume basis and the detailed comments indicating comprehensive mathematical calculations for arriving at the duty free import entitlement is enclosed herewith. However, it is seen that the mathematical calculation was not enclosed with the OM of D/o C&PC.

3. These cases were discussed in NC with the Technical Representative of D/o C&PC, who pointed out that the firm has not provided information either on weight to weight or volume to volume basis because of which it is not possible to fix/revise wastage norms.

4. Accordingly, it was decided to ask firm to submit following information within 15 days in respect of their past application as well as in their present application:

- (a) In respect of every application a copy of Advance Authorization should be sent. The detailed mathematical calculations for import and output material on the basis of which the firm has arrived at wastage and import quantity should also be indicated. Simultaneously wherever NC has already fixed norms, a copy of NC's decision may also be sent for a purpose of better correlation.
- (b) Firm should clearly indicate specific item of export, import (whether PVC Foam Blank or PVC Rigid Block) with technical specification including area / volume.
- (c) Size / dimensions, area etc. of import products giving mathematical calculations, size and area in subsequent stage of conversion in the case of Foam Blank to PVC Rigid Block, and in the final export item i.e. PVC Sheet in terms of size and total area (cubic meter/sq. meter) with detailed mathematical calculations for the input and output material at each stage alongwith technical justification for yield / wastages for each of the export item.

Deferred for four weeks.

Case No. A-184

NC No.: 39/AM12 Dated: 28.12.2011

HQ F. No.

01/87/162/00185/AM12/DES-VII

Status:

Deferred

Request: Higher quantity of Import Item No. 4 mentioned at SION H-278

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 23.11.2011.
Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-185	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Rejected
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: Amendment in the adhoc norms fixed by Norms Committee and ITC HS
Product.

Code of Export

Decision: The firm vide its representation dated 11.10.2011 has requested for following amendments:

(1) Enhancement in the quantity of Import Items:

Raw Material Name	Applied Wastage % (as mentioned in 4.7 application)	Requested Wastage % (as per firm's representation dated 11.10.2011)
Melamine Compound (White – 1)	1.06%	14.00%

Melamine Compound (Grade – 1)	2.00%	14.00%
Melamine Compound (Grade – 2)	2.00%	14.00%

(2) Inclusion of following Packing Materials:

- (i) Foil Sheet;
- (ii) Bubble Sheet
- (iii) LC Poly Bag
- (iv) Inner Box
- (v) Master Batch

(3) Amendment in the ITC HS Code of Export Product from 39240909 to 39241090 with the approval of Zonal Jt. DGFT, Mumbai.

2. The Committee considered all the above three requests of firm and it was observed that earlier the norms were fixed on the basis of 4.7 application and in that application, the wastage applied for by the firm was lower and also the firm did not apply for the packing material. The Committee after deliberation came into the conclusion that the norms only can be fixed on the basis of 4.7 application, that is, as applied for by the firm and no other benefit can be given apart from that. Hence, the Committee decided to **reject** the request no. 1 and 2.

3. With regard to request no. 3, the Committee noted that the firm has mentioned that RLA, Mumbai has already carried out amendment in the Advance Authorization : change of ITC HS Code of Export Product. The Committee has no objection to it.

Case No. A-186	ECOPLAST LTD.	HQ F. No. 01/87/050/00064/AM12/DES-VII	Status: Rejected
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 0310626935 dated 18.04.2011	RLA F. No. 03/94/040/01098/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/58/2011-PC.II dated 19.12.2011, the Committee decided to **reject** the request of firm for enhancement in the quantity of Import Items maintaining its earlier decision taken in Norms Committee Meeting No. 26/AM12 held on 28.09.2011.

Case No. A-187	ECOPLAST LTD.	HQ F. No. 01/87/050/00065/AM12/DES-VII	Status: Rejected
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 0310629303 dated 03.05.2011	RLA F. No. 03/94/040/01133/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/58/2011-PC.II dated 19.12.2011, the Committee decided to **reject** the request of firm for enhancement in the quantity of Import Items maintaining its earlier decision taken in Norms Committee Meeting No. 26/AM12 held on 28.09.2011.

Case No. A-188	NC No.: 39/AM12 Dated: 28.12.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: **Enhancement in the quantity of Import Items.**

Decision: Various cases of the M/s Diab Core Materials Pvt. Ltd., Chennai were discussed in Norms Committee. In these cases NC had already fixed norms after providing PH to firm based on information provided by the firm as per the comments of D/o C&PC. Subsequently, the firm has sent various representations pointing out that wastage norms are not sufficient. These representations were forwarded to D/o C&PC.

2. D/o C&PC vide its OM No. 46011/16/2009-PC.II dated 22.12.2011 has informed that the representation were examined on volume basis and the detailed comments indicating comprehensive mathematical calculations for arriving at the duty free import entitlement is enclosed herewith. However, it is seen that the mathematical calculation was not enclosed with the OM of D/o C&PC.

3. These cases were discussed in NC with the Technical Representative of D/o C&PC, who pointed out that the firm has not provided information either on weight to weight or volume to volume basis because of which it is not possible to fix/revise wastage norms.

4. Accordingly, it was decided to ask firm to submit following information within 15 days in respect of their past application as well as in their present application:

- (a) In respect of every application a copy of Advance Authorization should be sent. The detailed mathematical calculations for import and output material on the basis of which the firm has arrived at wastage and import quantity should also be indicated. Simultaneously wherever NC has already fixed norms, a copy of NC's decision may also be sent for a purpose of better correlation.
- (b) Firm should clearly indicate specific item of export, import (whether PVC Foam Blank or PVC Rigid Block) with technical specification including area / volume.
- (c) Size / dimensions, area etc. of import products giving mathematical calculations, size and area in subsequent stage of conversion in the case of Foam Blank to PVC Rigid Block, and in the final export item i.e. PVC Sheet in terms of size and total area (cubic meter/sq. meter) with detailed mathematical calculations for the input and output material

at each stage alongwith technical justification for yield / wastages for each of the export item.

Deferred for four weeks.

Case No. A-189	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00192/AM06/DES-VII	Status: Deferred
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 0310333887 dated 10.06.2005	RLA F. No. 03/95/040/00242/AM06	

Request: Amendment in Norms against the advance licence No. 0310333887 dated 10.06.2005 under para 4.7 of HBP Vol.I already approved by Norms Committee in its meeting No. 17/AM06 dated 27.07.2005.

Decision: A copy of representation has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-190	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00218/AM06/DES-VII	Status: Deferred
NC No.: 39/AM12 Dated: 28.12.2011	Adv. Lic. No. 0310340342 dated 21.07.2005	RLA F. No. 03/95/040/00380/AM06	

Request: Amendment in Norms against the advance licence No. 0310340342 dated 21.07.2005 under para 4.7 of HBP Vol.I already approved by Norms Committee in its meeting No. 48/AM05 dated

08.03.2006.

Decision: A copy of representation has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.:13/15/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00114/AM12/	RLA File :03/95/040/00173/AM12/	Lic.No/Date:0310635302 09.06.2011	Defer Date:18.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

2	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:11.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.12.2011. Comments of DIPP are awaited.			

3	Case No.:4/21/87-ALC1/2011	Party Name:KUNAL EXPORTS.,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00174/AM12/	RLA File :03/94/040/00271/AM12/	Lic.No/Date:0310638527 24.06.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued to firm by D/o C&PC. This was followed by			

reminders from DGFT on 09.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.

4	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:11.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.12.2011. Comments of D/o C&PC are awaited.			

5	Case No.:1/23/87-ALC1/2011	Party Name:ELKAY CHEMICALS PVT.LTD.,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00187/AM12/	RLA File :31/24/040/00216/AM11/	Lic.No/Date:3110049143 11.07.2011	Defer Date:18.01.2012
	Decision: A D/L No. 46011/87/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 21.10.2011 and 15.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 15.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:3/25/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00201/AM12/	RLA File :03/94/040/00333/AM12/	Lic.No/Date:0310642777 18.07.2011	Defer Date:18.01.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.12.2011. Comments of D/o C&PC are awaited.			

8

Case No.:4/19/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:39/87- ALC1/2011 28.12.2011	Status: Approved				
HQ File :01/87/050/00159/AM12/	RLA File :03/94/040/00359/AM12/	Lic.No/Date:0310644909 28.07.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39069090	62/0- NittoPhase (Nittomar) Solid Support UnyLinker 200 loading	28.790	K.G	13839353.00	300855.50 US\$	
				Total	13,839,353.00	300,855.50	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39029000	Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene Powder	28.500	K.G	9177000.00	199500.00 US\$	Value & Qty
2	29420090	O-benzotriazol-1-yl-N,N,N,N-tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder	2.480	K.G	12086.72	262.75 US\$	Value & Qty
				Total	9,189,086.72	199,762.75	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/48/2008-PC.II dated 21.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitto Phase (Nittomar) Solid Support Unylinker 200 loading	1 kg	1. Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene	0.8822 kg
		2. O – (benzotriazol-1-yl) N, N, N, N – tetramethyluronium hexafluoro phosphate (HBTU)	0.0771 kg

9	Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/83/2009-PC.II dated 03.11.2011 was issued to firm by D/o C&PC. This was followed by reminders from DGFT on 17.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:5/26/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00213/AM12/	RLA File :03/94/040/00351/AM12/	Lic.No/Date:0310646747 05.08.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/93/2011-PC.II dated 13.10.2011 was issued to firm by D/o C&PC. This was followed by reminders from DGFT on 31.10.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:1/24/87-ALC1/2011	Party Name:UNIPAT CH RUBBER LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:18.01.2012
	Decision: A Deficiency letter was issued to firm on 18.11.2011 giving 15 days time for submission of information (as asked for by DIPP). Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

12	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:18.01.2012
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 02.11.2011 and 15.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to			

firm to pay the Customs duty and applicable interest for regularization of the licence.

13	Case No.:1/28/87-ALC1/2011	Party Name:POLYSIL IRRIGATION SYSTEMS PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00226/AM12/	RLA File :03/95/040/00258/AM12/	Lic.No/Date:0310650131 24.08.2011	Defer Date:18.01.2012
	Decision: A D/L No. 46011/95/2011-PC.II dated 08.11.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 23.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

14	Case No.:1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/93/2011-PC.II dated 15.11.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:2/26/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00210/AM12/	RLA File :02/24/040/00088/AM12/	Lic.No/Date:0210164976 30.08.2011	Defer Date:11.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 29.11.2011. Comments of D/o C&PC are awaited.			

	Case No.:9/27/87-ALC1/2011	Party Name:HLL LIFECARE LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00222/AM12/	RLA File :53/24/040/00010/AM12/	Lic.No/Date:5310013562 05.08.2011	Defer Date:11.01.2012

16			05.09.2011	Date:11.01.2012
	Decision: A D/L No. 46011/47/2011-PC.II dated 24.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 17.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

17	Case No.:7/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00295/AM12/	RLA File :08/24/040/00133/AM12/	Lic.No/Date:0810103212 06.09.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

18	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:11.01.2012
	Decision: A D/L No. 46011/34/2011-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. This was followed by reminder on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

19	Case No.:8/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00296/AM12/	RLA File :08/24/040/00137/AM12/	Lic.No/Date:0810103585 15.09.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:2/27/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
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20	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date:18.01.2012
Decision: A D/L No. 46011/34/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.				

21	Case No.:13/39/87-ALC1/2011	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00301/AM12/	RLA File :05/23/040/00223/AM12/	Lic.No/Date:0510303297 21.09.2011	Defer Date:11.01.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

22	Case No.:9/39/87-ALC1/2011	Party Name:POLYLINK POLYMERS(INDIA)LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00297/AM12/	RLA File :08/24/040/00143/AM12/	Lic.No/Date:0810103873 22.09.2011	Defer Date:11.01.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

23	Case No.:4/32/87-ALC1/2011	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00241/AM12/	RLA File :05/23/040/00242/AM12/	Lic.No/Date:0510304337 30.09.2011	Defer Date:11.01.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

24	Case No.:10/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00298/AM12/	RLA File :08/24/040/00182/AM12/	Lic.No/Date:0810105121 31.10.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

25	Case No.:7/36/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00275/AM12/	RLA File :03/95/040/00629/AM12/	Lic.No/Date:0310664163 09.11.2011	Defer Date:18.01.2011
	Decision: A Deficiency letter was issued to firm on 15.11.2011 giving 15 days time for submission of information (as asked for by DIPP). Reply still awaited from the firm. Hence, the Committee decided to issue reminder to firm giving 15 days time for submission of information.			

26	Case No.:14/39/87-ALC1/2011	Party Name:DCM SHRIRAM CONSOLIDATED LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00302/AM12/	RLA File :05/23/040/00288/AM12/	Lic.No/Date:0510307549 11.11.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:7/34/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Approved
	HQ File :01/87/050/00257/AM12/	RLA File :03/94/040/00719/AM12/	Lic.No/Date:0310665047	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39069090	62/0- NittoPhase (Nittomar) Solid Support UnyLinker 200 loading	100.000	K.G	51250000.00	1025000.00 US\$	
				Total	51,250,000.00	1,025,000.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39029000	Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene Powder	90.000	K.G	31500000.00	630000.00 US\$	Value & Qty
2	29420090	O-benzotriazol-1-yl-N,N,N,N-tetramethyluronium hexafluorophosphate (HBTU) Crystalline Powder	8.110	K.G	42983.00	859.66 US\$	Value & Qty
				Total	31,542,983.00	630,859.66	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/48/2008-PC.II dated 21.12.2011, following adhoc norms are **approved**:

EXPORT ITEM		QTY	IMPORT ITEM	QTY
Nitto Phase (Nittomar) Solid Support Unylinker 200 loading		1 kg	1. Nitto Phase (Nittomar Polymer Beads Unloaded Base Polymer) Nitto Brand Polystyrene	0.8822 kg
			2. O – (benzotriazol-1-yl) N, N, N, N – tetramethyluronium hexafluoro phosphate (HBTU)	0.0771 kg

28	Case No.:11/39/87-ALC1/2011	Party Name:POLYLINK POLYMERS(INDIA)LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00299/AM12/	RLA File :08/24/040/00184/AM12/	Lic.No/Date:0810105627 16.11.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

29	Case No.:12/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00300/AM12/	RLA File :08/24/040/00188/AM12/	Lic.No/Date:0810105561 16.11.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

30	Case No.:1/35/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00268/AM12/	RLA File :31/83/040/00026/AM12/	Lic.No/Date:3110051522 18.11.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.12.2011. Comments of D/o C&PC are awaited.			

	Case No.:4/39/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00292/AM12/	RLA File :03/95/040/00636/AM12/	Lic.No/Date:0310667698	Defer

31			29.11.2011	Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

32	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

33	Case No.:6/39/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00294/AM12/	RLA File :02/24/040/00148/AM12/	Lic.No/Date:0210170305 07.12.2011	Defer Date:11.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

34	Case No.:1/39/87-ALC1/2011	Party Name:PUNEET RESINS LTD.,	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00289/AM12/	RLA File :03/95/040/00724/AM12/	Lic.No/Date:0310670665 14.12.2011	Defer Date:18.01.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

	Case No.:2/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
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35	HQ File :01/87/050/00290/AM12/	RLA File :03/94/040/00782/AM12/	Lic.No/Date:0310671251 16.12.2011	Defer Date:18.01.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

36	Case No.:3/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00291/AM12/	RLA File :03/94/040/00783/AM12/	Lic.No/Date:0310671258 16.12.2011	Defer Date:18.01.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

37	Case No.:5/39/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:39/87-ALC1/2011 28.12.2011	Status: Deferred
	HQ File :01/87/050/00293/AM12/	RLA File :03/95/040/00753/AM12/	Lic.No/Date:0310671511 19.12.2011	Defer Date:18.01.2012
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

Meeting ended with thanks to Chair and all participants.
